

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4196
ANSWERED ON:19.02.2014
CASTE BASED DISCRIMINATION
Punia Shri P.L.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any incident of alleged caste based discrimination among judges of Civil Courts, High Courts or the Supreme Court has been reported;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (c) : No specific incident of alleged caste based discrimination among the Judges of the Supreme Court, High Courts or the Civil Courts has been reported. As per the established 'in-house mechanism' for the higher judiciary, Chief Justice of India receives complaints against the conduct of Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts receive complaints against the conduct of High Court Judges.

Under Article 235 of the Constitution of India, the administrative control over the members of subordinate judiciary in the States vests with the concerned High Court and the State Government. Therefore, the disciplinary control in respect of judicial officers of subordinate judiciary lies with the concerned High Court and the State Government.